

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
19-07-2024 AT 10:30 AM**

**CP(IB) No. 25/7/HDB/2022**

**AND**

**IA (IBC) 486, 1171, 821 & 1473/2024 in CP(IB) No. 25/7/HDB/2022**

u/s. 7 of IBC, 2016

**IN THE MATTER OF:**

Allied Hi-tech Industries Pvt Ltd

**...Financial Creditor**

**AND**

Karvy Data Management Services Limited

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)**

**SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA (IBC) 486/2024**

Orders not pronounced, as clarification is required on General Power of Attorney, call on 14.08.2024.

**IA (IBC) 1171/2024**

Learned Counsel Mr B Ravi Teja, for applicant present physically.

Smt Mano Ranjani, Advocate Commissioner present through Video Conference.

Final report filed. According to the Advocate Commissioner the task of removing the files belonging to the Corporate Debtor lying in the premises of the erstwhile tenant has been completed. It is stated that the subject premises is now under the custody of the former lessor.

Therefore, recording the same and by taking the report of the Advocate Commissioner on record, Advocate Commissioner is discharged. **This application is closed.**

**IA (IBC) 821/2024**

Matter called again. Learned Counsel Mr B Ravi Teja, for applicant present physically.

For filing counter as a last chance, matter adjourned to 14.08.2024, if counter is not filed by next hearing date, opportunity stands forfeited.

**IA (IBC) 1473/2024**

Issue Notice to the respondent by registered/ speed post with acknowledgment due and through e-mail, to be taken up within 3 days' time. Meanwhile, counter if any to be filed by the respondent within 10 days' time. Posted to 14.08.2024 for filing proof of service and for counter.

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**